## 203 Sales Promotion J of Service) Bill Employees (Conditions

## [Shri Erasmo De Sequeira]

of the Bill, sub-clause (d), you have classified fairly clearly the sales promotion employee. You have already defined what is the type of person who should get this protection. Having done this, you have gone further and restricted it to only the employees of the pharmaceutical concerns. Our request to you is that you stick to the clause and remove the restriction. Let this Act, from the day it becomes law, apply to all those who work in sales promotion.

Another point is about the restriction that has been placed on the emoluments upto which this measure should apply. We al' know that the figure that has been mentioned here in the Bill comes from another Act which was passed many years ago in which the restriction was placed. Through the mismanagement of the country, since that figure was put into law-it is this Government which is responsible for the mismangementthis figure of Rs. 750 has very much depreciated and its value today is very much less. So, I would request the hon. Minister that this fact should be taken into consideration. All of us. in the last two-three years have been saying that labour legislation should apply at least up to a limit of Rs. 1000. In my opinion, this is also inadequate. I do not think there is any reason why a welfare legislation should stop at a particular salary level. If there are employees who are doing the same job and get Rs. 1200 or whatever it is. why should they not get the benefit? For this reason, I say, the Government even now can have a look at this. Now that an opportunity is being given to it,-I believe, by the clock,-at 3.30 P.M. we take up the other business, the Private Members' Business-the Government should have another look at it and. I hope, they

will come forward before the House to extend the measure to other employees also.

MR. SPEAKER: We will now take up Private Members' Business.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

FIFTY-SEVENTH REPORT

SHRI P. M. MEHTA (Bhavnagar): I beg to move:

"That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to House on the 7th January, 1976.".

MR. SPEAKER: The question is:

"That this House do agree with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th January, 1976.".

The motion was adopted.

MR. SPEAKER: Now, Bills to be introduced.

## CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 74 and 163)

SHRI C. K. CHANDRAPPAN (Tellicherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further  $t_0$  amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: Sir, I introduce the Bill.

\*Published in Gazatte of India Extraordinary Part I, Section 2, dated 9-1-76.